

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 24 OF 2018

Dated: 8th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Haryana Power Purchase Centre	...	Appellant(s)
Vs.		
Haryana Electricity Regulatory Commission	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K.Ganesan
Ms. Neha Garg
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

The learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Commission pray for two weeks' time to enable them to file their respective written submission in the matter.

Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

The learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Commission are permitted to file their written submission on or before 25.01.2019, after duly serving copy to the other side.

List this matter for hearing on **21.02.2019**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member